IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 689/2016

IN THE MATTER OF:

EMAAR MGF Land Ltd.

APPLICANT / PETITIONER

SECTION:

Under Section 391(2) & 394,

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Rajeev K. Goel, Advocate

For the Respondent(s):-

ORDER

Learned counsel for the petitioner has pointed out the following corrections to be made in the order dated 08.01.2018:

- "a. At page 3 Para 1, in 2nd line, instead of 'Scheme of Amalgamation', it should be 'Scheme of Arrangement'.
- b. At page 3 Para 1, in 4th line, instead of 'by way of Amalgamation', it should be 'by way of Arrangement'.
- At page 3 Para 2, in 2nd line, instead of 'dispensing with', it c. should be 'convening'.
- d. At page 5 Para 2, in 4th line, instead of 'Demerged Company', it should be 'Demerged Undertaking'.
- At page 8 second last para, in 3rd line, instead of 'Rs. 59 e. lakhs', it should be 'Rs. 5.9 crores'.
- f. At page 9 Para 3, in 2nd line, instead of 'learned Counsel for non-applicant petitioner', it should be 'learned counsel for the Petitioners'.
- At page 10 Para 1, in 2nd line, instead of The High Court g. in its order dated 30.05.2016 has held that the scheme

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was also approved by all the stakeholders', it should be 'Pursuant to the order dated 30.05.2016 passed by the Delhi High Court, the scheme was also approved by all the stakeholders'.

- h. At page 11, in 5th line from the top, instead of 'audited balance sheets as on 31.03.2015 were filed and the list of creditors were also filed', it should be 'audited balance sheets as on 31.03.2015 & also of 30.09.2015 were filed and the list of creditors dated 28.02.2016 were also filed'.
- i. At page 11, last para, 3rd last line from the bottom, date of the meeting of Board of Directors of the Demerged and Resulting Companies should be '11.05.2016' instead of 12.05.2016'.

It has then been pointed out that objection application bearing C.A. No. 2873/2016 filed by Ahluwalia Contracts (India) Ltd. has also not been mentioned in the order.

We accept the prayer and incorporate the corrections as prayed.

A corrected copy of the order be issued after incorporation of the corrections as stated in the preceding para.

The application stands disposed of.

(M. M. KUMAR)
PRESIDENT

(DEEPA KRISHAN)
MEMBER (TECHNICAL)